

The Bureau of Public Enterprises, Ministry of Finance has also issued directives to public sector undertakings under the control of Government through the administrative Ministries concerned for making reservations for Scheduled Castes and Scheduled Tribes communities in their services on the lines of the reservations in Central Government services.

**Appointment of I.A.S. Officer as head of E.P.F. as in E.S.I.C.**

\*516. SHRI UGRASEN :  
SHRI DINEN BHATTACHARYA :

Will the Minister of PARLIAMEN-  
TARY AFFAIRS AND LABOUR be  
pleased to state:

(a) whether the Employees' Provident Fund Organisation and the Employees' State Insurance Corporation are two sister organisations working as social security departments for the welfare of industrial workers;

(b) whether the Head of the Department of the Employees State Insurance Corporation is of the status of the Secretary to the Government of India, whereas the Head of the Department of Employees' Provident Fund is a very junior officer hardly having the status of the Deputy Secretary to the Government of India; and

(c) if so, why an I.A.S. Officer as demanded by the All India Employees' Provident Fund Staff Federation has not so far been appointed as the head of the Organisation to set its affairs in a right direction?

THE MINISTER OF STATE IN THE  
MINISTRY OF LABOUR AND PARLIAMEN-  
TARY AFFAIRS (DR. RAM  
KRIPAL SINHA): (a) The Employees' State Insurance Corporation is established for the administration of the Scheme of Employees' State Insurance, and the Employees' Provident Fund Organisation administers the Employees Provident Fund Scheme, Employees Family Pension and the Deposit Linked Insurance Schemes.

(b) The Director General, Employees' State Insurance Corporation is not an officer of the status of the Secretary to the Government of India, he has been allowed the pay of Rs. 3500/- as personal to him. The grade of pay of the Central Provident Fund Commissioner is Rs. 2000 to 2250.

(c) According to the Employees Provident Fund (Commissioners) Recruitment Rules, the post of the Central Provident Fund Commissioner is to be filled by promotion failing which by transfer on deputation from I.A.S. or Central Secretariat

Service or Central Services Class I. The post was filled by promotion.

**Exemption to sick Industrial Units from Payment of Bonus**

\*517 SHRI CHITTA BASU :  
SHRI AHMED M PATEL :

Will the Minister of PARLIAMEN-  
TARY AFFAIRS AND LABOUR be  
pleased to state:

(a) the number of the industrial actions resorted to by the industrial workers all over the country on the issue of payment of bonus in the recent months;

(b) whether the guidelines concerning the exemption to the marginal and sick industrial units from the effect of the Payment of Bonus (Amendment) Ordinance, 1977, were duly issued to the State Governments; and

(c) if not, the reasons therefor ?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND LABOUR  
(SHRI RAVINDRA VARMA): (a) Representations were made against the amendments affected in the Payment of Bonus Act, 1965, through an Ordinance promulgated in September, 1975, which was later replaced by an Act of Parliament. There was unrest on the question of bonus but complete information regarding the number of industrial actions resorted to by the workers on this issue is not yet available.

(b) and (c). No, Sir. It was decided not to issue any guidelines in the subject and to leave the question of granting exemption to the discretion of the 'appropriate Governments' under the frame-work of law.

**Survey conducted by Geological and Mining Departments in Orissa and Bihar**

\*518. SHRI K. PRADHANI : Will the Minister of STEEL AND MINES be pleased to state:

(a) whether any survey has been conducted by the experts belonging to Geological and Mining Departments in the State of Orissa and Bihar; and

(b) if so, the precious minerals found as a result of this survey?

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK) : (a) Yes, Sir.